

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1154/252/ND/2018

IN THE MATTER OF:

**Asst. Commissioner of Income Tax (M/s Abcindya Network Pvt. Ltd.)
...PETITIONER**

vs

ROC

...RESPONDENT

Section

Under Section 252

Order delivered on 11.09.2019

Coram:

**Shri. P.S.N. Prasad,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)**

**For the Petitioner : Ms. Easha Kadian, Mrs. Lakshmi Gurung,
For the Corporate Debtor :
For the ROC : Mrs. Sweety Khattar, AROC**

ORDER

Heard the proxy counsel for the Income Tax Department. AROC is present and consented to proceed further in the matter. The other respondents are already set ex parte. Having heard the arguments advanced by proxy counsel. The matter is reserved for orders.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**